

Reg.Civil Appeal No. / .

Daily Nond No. /

IN THE COURT OF THE PRINCIPAL DISTRICT JUDGE,SANGLI.

AT: SANGLI.

(Appeal against the Judgment and Decree passed in Spl.C.S./
R.C.S. No. by the C.J.S.D. / C.J.J.D.)

POINT EXAMINED.

- 01) Whether the appeal is competent ? Yes/ No.
- 02) Whether the presentation of the appeal is duly authorized.? Yes/ No.
- 03) Whether the appeal is in time, Yes/ No, and if not by how many days it is beyond time, and whether any application for condonation of delay is filed with it alongwith affidavit support of the same as provided in rule 3-A of order XLI of Civil Procedure Code. ? Yes/No.
- 04) Whether the memorandum is accompanied by the copies of the Judgment and decree or a copy of last para of the Judgment as provided in rule 6-A of order XX of Civil procedure code.? Yes/ No.
- 05) Whether the appeal is properly stamped.? Yes/ No.
- 06) Whether the name of the parties stated in the memorandum correspond with the names as given in the copies annexed and ? Yes./ No.
- 07) Whether the address given are registered addresses of the parties. ? Yes./ No.
- 08) If the valuation stated in the memorandum of appeal differs from the valuation given in the plaint, the difference should be explained and accounted for in a foot note to the memorandum of appeal ?

Dt. / / .

Superintendent(J)
District Court,Sangli.

Misc.Civil Appeal No. /

Daily Nond No. /

IN THE COURT OF THE PRINCIPAL DISTRICT JUDGE,SANGLI.

AT: SANGLI.

(Appeal against the order on Exh-5 passed in Spl.C.S. /
R.C.S. No. by the C.J.S.D. / C.J.J.D.)

POINT EXAMINED.

- 01) Whether the appeal is competent ? Yes/ ~~No.~~
- 02) Whether the presentation of the appeal is duly authorised. Yes/ ~~No.~~
- 03) Whether the appeal is in time, Yes/ ~~No.~~, and if not by how many days it is beyond time, and whether any application for condonation of delay is filed with it alongwith affidavit support of the same as provided in rule 3-A of order XLI of Civil Procedure Code. ? Yes/~~No.~~
- 04) Whether the memorandum is accompanied by the copies of the Judgment and decree or a copy of last para of the Judgment as provided in rule 6-A of order XX of Civil procedure code.? Yes/ ~~No.~~
- 05) Whether the appeal is properly stamped.? Yes/ ~~No.~~
- 06) Whether the name of the parties stated in the memorandum correspond with the names as given in the copies annexed and ? Yes./ ~~No.~~
- 07) Whether the address given are registered addresses of the parties. ? Yes./ ~~No.~~
- 08) If the valuation stated in the memorandum of appeal differs from the valuation given in the plaint, the difference should be explained and accounted for in a foot note to the memorandum of appeal ?

Dt. / / .

Superintendent(J)
District Court, Sangli.

Civil M. A. No. _____ / _____.

Daily Nond No. _____ / _____

IN THE COURT OF THE PRINCIPAL DISTRICT JUDGE, SANGLI.

AT: SANGLI.

POINT EXAMINED

- 1) In proper form.
- 2) Names, ages and address are properly described in application
- 3) Properly signed and verified.
- 4) Properly stamped.
- 5) Claim & V.O.S.M. amount mentioned below title.
- 6) Copy of application filed.
- 7) Application affidavit filed.
- 8) Property extracts are filed.
- 9) Process fee paid.
- 10) List of document verified.
- 11) Ground for limitation pleaded properly.
- 12) Application for appointment of Guardian of minor oppot. is filed.
- 13) Within Jurisdictional in.

Dt. / /

Superintendent (J)
District Court, Sangli.

Reg. Darkhast No. /

Daily Nond No. /

IN THE COURT OF THE PRINCIPAL DISTRICT JUDGE, SANGLI.

AT: SANGLI.

POINT EXAMINED.

- 1) Whether it is in conformity with form 6 in appendix E.
- 2) Whether all the particulars in col. no. 1 to 10 are properly filed.
- 3) Whether properly signed and verified.
- 4) Particulars of previous darkhast have been entered.
- 5) Whether amount claimed interest correctly calculated and cost.
- 6) Name of the J.D. mentioned correctly.
- 7) The mode of execution has been mentioned in the last column.
- 8) Ground of arrest, or given an affidavit stating the grounds for arrest, in case when he wants to arrest.
- 9) Whether the application is filed in time.
- 10) Whether process fee affixed or not.
- 11) Copy of decree, vakalatnama, extract, address memo and relevant documents are given.

Dt. / /

Superintendent (J)
District Court, Sangli.

Special Marriage Petition No:- /
Daily Nond No. /

IN THE COURT OF PRINICIPAL DISTRICT JUDGE SANGLI AT SANGLI.
POINTS EXAMINED.

- 1) Proper description of names and addresses.
- 2) Place and date of marriage
- 3) Section of law to be stated in title.
- 4) Jurisdiction and maintainability.
- 5) Whether the plaint is properly signed and verified.
- 6) Marriage registration certificate or any other prof.if not regisgerred.
- 7) Whether petition is properly valued and stamped.
- 8) Process paid for service of notices.
- 9) Memo of registered Address
- 10) List of document verified.
- 11) copies of the plaint filed.
- 12) Any other objection.

Dated : / /

Superintendent
District Court ,Sangli.

As per Chapter III Para 1 of Criminal Manual

IN THE COURT OF THE DISTRICT & SESSIONS JUDGE ,SANGLI

Cri.Appeal/Cri.Revn.Appln./Misc.Appln.(Bail)/ Misc.Appln.(other)

Daily Nond No. /2018, against the Judgement/order passed by the

Additional Sessions Judge / C.J.M./ J.M.F.C. in

R.C.C./S.C.C/Cri.M.A.No. Dated

Police Station C.R.No.

By Shri/Sou/Smt./Kum Advocate

1] Court Fee affixed is proper one Yes No

2] Proceeding filed is well within limitation Yes No.

3] Whether copies of the Judgment/Order provided Yes No

4] Whether the presentation of the Appeal/Revision/MA Yes No
is duly authorized.

5] Whether the address given are registered address of Yes No
the parties

6] Whether fine imposed by L.C.is deposited or not or Yes No
receipt is enclosed alongwith the proceeding or not

7] Court fee stamps affixed on certified copies and Yes No
application.

8] Whether affidavit is filed by applicant advocate Yes No
regarding no bail application is pending or filed in
any other court or Hon'ble High Court,Mumbai

9] Affidavit by applicant is support of Exh.1 is filed Yes No

10] In revision application mentioned by applicant Yes No
Advocate regarding no revision is filed or pending
in any other court.

11]Appeal/Revision is filed by appellant/Revision Yes No
applicant against order of Exh.

Sangli.

Date: / /2018

Superintendent
District Court, Sangli.